

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRIRAM CEMENT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shriram Cement Limited
2.	Date of incorporation of corporate debtor	27/04/2000
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26940GJ2000PLC037886
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: S. No. 47/P, Village: Hadad, Taluka: Danta, District: Banaskantha, Hadad Gj 385110
6.	Insolvency commencement date in respect of corporate debtor	20/09/2019 (Copy of order received on 30/09/2019)
7.	Estimated date of closure of insolvency resolution process	18/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umesh Harjivandas Ved IP REGISTRATION No: IBBI/IPA-002/IP-N00136/2017-18/10376
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Umesh Harjivandas Ved 304, Shoppers Plaza – V, Opp. Municipal Market, C G Road, Navranpura, Ahmedabad-380009. E-mail: umesh@umeshvedcs.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Umesh Harjivandas Ved 304, Shoppers Plaza – V, Opp. Municipal Market, C G Road, Navranpura, Ahmedabad-380009. E-mail: umesh@umeshvedcs.com
11.	Last date for submission of claims	14/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shriram Cement Limited on 20.09.2019.

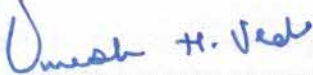
The creditors of Shriram Cement Limited, are hereby called upon to submit their claims with proof on or before 14.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01st October, 2019
Place: Ahmedabad


UMESH HARJIVANDAS VED
INTERIM RESOLUTION PROFESSIONAL
IP REGISTRATION No: IBBI/IPA-002
/IP-N00136/2017-18/10376